CENTRAL ADMINISTRATIVE TRIBUNAL GUWA HA TI BENCH

0'A No. 166/97

Dr. L. A. Singh Union of India Dores Applicant(s) Mr. J. Li. Scor Ked, M. Chander, N. D. Goswami, advocate for the Applicant(s) Mr. S. Ali St. C.G.S.C Advocaterfor the Respondent(S) OFFICE NOTE

1.8.97

The application is to foca and while time C. F. of Rs. 544 domestical action 110 DD No 75/246

Heard Mr J.L. Sarkar, learned counsel the applicant. The application admitted. Mr S. Ali, learned Sr. C.G.S.C., is not present today. Let the notice be received by Mr A.K. Choudhury, learned Addl.

29.8.97

Notice Les bur reigh 4837 a issued to the conerned parties vide Desputiked No. 2833-96' M. 5.8.77.

Surier Leparts are TKN amaited.

26.9.97

C.G.S.C.

List it on 29.8.97.

Hon'ble Vice-Chairman is not available today.

List on 26.9.97 for written statement and further orders.

learned Sr. C.G.S.C. Ali, enters appearance and prays for four weeks time for filing written statement. List it on 7.11.97.

Vice-Chairman

nkmp,919

11.9.57 Notice duly Serva on Respect No. 2.

7-11-97 2 weeks further time is allowed to file written statement on th e prayer of Mr.S.Ali. List it on 28-11-97 for orders.

Bon 10/s. ho met hankild.

28-11-3) Drive is no representation. List on 12-12-5%.

rofs has not seem bited.

27.11.97

1) NOTice not yet Sienzed on 1,344.

2) Written Statement not get lean diled.

23/1197-

on R. Nos. 1,3 +4.

12-12-97

Mr.A.K.Choudhury learned Addl. C.G.S.C on behalf of Mr.S.Ali, learned Sr.C.G.S.C. prays for further extension of time. We have already granted several adjournment. We are not inclined to grant any adjournment.

List it on 6-2-98.

lm

to 20.2-98. 6-2-98

By al.

of No. w/s ho seen biled. 8011 NO W/3 has become

20.2.98 On the prayer of the learned counsel for the parties, this case is

adjourned till 3.4.98.

AND TO 4) No. w/s ho tom 6 Tw. 1912 R. No 2. The others Respoller

, Liled.

3 0A, 160/17

Notes of the Registry	Date	Order of the Tribunal
Dresice duly served on R. No. 2. The other R. ove this awaiter.	3.4.98	Mr S. Ali, learned Sr. C.G.S.C., is indisposed and mention has been made for adjournment. The learned counsel for
2) No. W/S his combibed.		the other side has no objection. List it on 12.6.98.  Vice-Chairman
J'his	nkm	Aff over. Afgove now 4 19.6-88 By orde
No. M/s ha home 6, W.  1876  180. M/s ha home 6, W.	<b>16</b> 24.7.98	Mr A.K. Choudhury, learned Addl.
2377		C.G.S.C., on behalf of the Mr S. Ali, learned Sr. C.G.S.C., prays for an adjournment on the ground of personal difficulty of Mr Ali. Let the case be listed on 4.9.98.
No. 275 ho was Sund on street of a war tool	nkm	Vice-Chairman
	2719 2719 4.9.98	Mr M.Chanda, learned counsel appeari
Copin of the onder have been but to the rect for order 12 min to the Reports - mind Repl. with Afp.	<b>&gt;</b>	on behalf of the applicant submits that the applicant does not want to press the application. Mr S.Ali, learned Sr. C.G.S.C submits that he has no objection Application is dismissed as not pressed.
2664 to 2668 Dd. 14.9.98.	pg	Vice-Chairman

Notes of the Registry . . Date

216 Order of the Tribunal

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